

**FORM A  
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF  
AXIOM ESTATES ADVISORY SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of the Corporate Debtor <b>Axiom Estates Advisory Services Private Limited</b>
2.	Date of Incorporation of Corporate Debtor 29/05/2007
3.	Authority under which Corporate Debtor is incorporated/registered Registrar of Companies, Kolkata
4.	Corporate Identity Number of Corporate Debtor U45400WB2007PTC116181
5.	Address of the registered office and principal office of corporate debtor, if any PTI Building, 7 <sup>th</sup> Floor, DP-9, Kolkata - 700091
6.	Insolvency commencement date in respect of corporate debtor 01/10/2019 (Order communicated on 11/10/2019)
7.	Estimated date of closure of insolvency resolution process 29/03/2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional Name : Shashi Agarwal Registration No.: IBBI/IPA-001/IP-P00470/2017-18/10813
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board Subarna Appartment, (Opp.: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email: shashiagg@rediffmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional Subarna Appartment, (Opp: Udayan Club), 21N, Block-A, New Alipore, Kolkata - 700053 Email: axm6750@rediffmail.com
11.	Last date for submission of claims 25/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable



14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not Applicable
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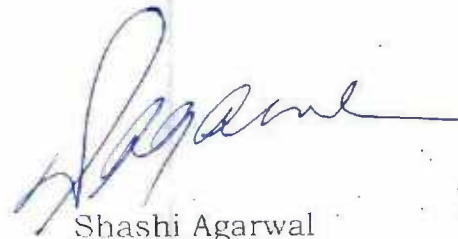
Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of Axiom Estates Advisory Services Private Limited on 01/10/2019.

The creditors of Axiom Estates Advisory Services Private Limited, are hereby called upon to submit their claims with proof on or before 25/10/2019 to the interim resolution professional at the address mentioned **against entry No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Shashi Agarwal

Interim Resolution Professional

Reg. No.: IBBI/IPA-001/IP-P00470/2017-18/10813

Date: 11/10/2019

Place: Kolkata

